

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.65/(MAH)/2013  
CA No.

CORAM:

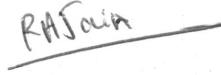

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017

NAME OF THE PARTIES: Mr. Saikumar Shivmurthi Javalkoti  
V/s.

M/s. Astute Engineering Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Rashmin Jain	Advocate i/b. Kanga & Company Adv. for R, to 11, 13 & 17	
2.	Deepak D. Deshpande	Advocate for Petitioner	

**ORDER**

**1CP No.65/397-398/CLB/MB/MAH/2013**

1. The Learned Representative of the Respondent has placed on record the Letter of Discharge which is stated to be communicated to his client. As pleaded the Discharge from this case is granted.
2. No one is present from the side of the respondent.
3. On the other hand from the side of the Petitioner, it is informed that an Application No. 84/15 for amendment is pending.

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4. In a situation when respondent is not present, the Petitioner is directed to communicate the next date of hearing.
5. Side by side the Registry is directed to issue a notice that in case of non-appearance of the Respondent on the next date of hearing the said application shall be proceeded ex-parte qua the Respondent.
6. The matter is now enlisted for hearing on **07.03.2017**.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**13<sup>th</sup> February, 2017.**